

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1662  
ANSWERED ON:10.12.2008  
INDO FRANCE AGREEMENT ON SOCIAL SECURITY OF INDIAN WORKERS  
Verma Shri Ravi Prakash

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) whether the Government has signed any agreement with France for the social security of the Indians working in that country;
- (b) if so, the details thereof; and
- (c) the benefits likely to accrue as a result thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) & (b): Yes, Sir. Social Security Agreement between India and France was signed on 30th September, 2008 at Paris.

(c): The following will be the benefits:

- (i) For short contract up to 5 years no social security contribution would need to be paid under the French law by the detached workers provided they continue to make social security payment in India.
- (ii) The above benefits shall be available even when the Indian company sends its employees to the French Republic from a third country.
- (iii) Indian workers shall be entitled to the export of the social security benefits if they relocate to India after the completion of their service in the French Republic.
- (iv) The self-employed Indians in the French Republic would also be entitled to export of social security benefit on their relocation to India.
- (v) The period of contribution in India or France as the case may be, will be added to the period of contribution in the other country for determining the eligibility for social security benefits.